

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 116 OF 2018**

**Dated: 18<sup>th</sup> February, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Steel Authority of India Limited, Bhilai Steel Plant ... Appellant(s)**  
**Vs. ...**  
**Western Regional Load Dispatch Centre & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee  
Mr. Deep Rao  
Mr. Divyanshu Bhatt  
Mr. Arjun Agarwal  
Mr. Arjun Krishnan  
Mr. Ankur Singh for Mr. R-1

**ORDER**

The learned counsel appearing for the Respondent No.1 prays for four weeks' time to file written submissions.

Submissions of the learned counsel appearing for the Respondent No.1, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.1 is permitted four weeks' time to file written submissions i.e. on or before 19.03.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed within 10 days' time i.e. on or before 29.03.2019 after duly serving copy to the other side.

List this matter for hearing on **10.04.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/bn*

**(Justice N.K. Patil)**  
**Judicial Member**